

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 369 OF 2017**

**Dated: 27<sup>th</sup> September, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**NLC India Limited**

**.... Appellant(s)**

**Vs.**

**Central Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran  
Ms. Poorva Saigal

Counsel for the Respondent(s) : Mr. S.K. Agarwal  
Mr. A.P.Sinha  
Mr. Shristi Pandey for R-2 to R-5

**ORDER**

Learned counsel for respondent Nos. 2 to 5 seeks four weeks more time to file reply. Time is granted. He may file reply on or before 26.10.2018 along with IA with advance copy to the other side. Thereafter, rejoinder may be filed on or before 12.11.2018 with advance copy to the other side.

List the matter on **13.12.2018.**

**(S. D. Dubey)  
Technical Member**

**(Justice Manjula Chellur)  
Chairperson**

*ts/mk*